

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

1. **IA-337/2024 in C.P.(IB)/3176(MB)/2019**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **02.02.2024**

NAME OF THE PARTIES: Noble Co-operative Bank Ltd.
Vs
Independent TV Ltd.

SECTION: 7, 66(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Shankari Mishra a/w Adv. Niharika Tanwar, Ld. Counsel for the Applicant in IA present (VC).
2. Registry is directed to issue Court Notice to the Respondent(s) in IA and place on record copy of the notice a/w tracking report on the next date of hearing.
3. The Respondents are directed to file reply within one week from the date of receipt of notice. Copy of the reply to be served upon the Applicant at least three days in advance of the next date of hearing.
4. List this matter on **01.03.2024** for further consideration.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)